NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

16.C.P. (IB)/678(MB)2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.11.2021**

NAME OF THE PARTIES: BLUE STAR LTD
V/s
FUTURE ENTERPRISES LTD

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Apoorva Kulkarni i/b M/s. V. Deshpande & Co., Ld. Counsel for the Applicant present. Mr. Jahan A. Chokshi i/b Naik Naik & Co., Ld. Counsel for the Respondent present.

2. Counsel for the Petitioner has filed a withdrawal memo. The Counsel states that the entire outstanding amount has been received and seeks to withdraw the present petition. Petition [**CP.678/2021**] is **dismissed as withdrawn.**

3. File to be consigned to records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

SVR